

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

RP No. 3 OF 2013
&
IA-126 OF 2013 IN
Appeal No.172 of 2011

Dated : 10th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Sardar Power Pvt. Ltd. Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant(s): Mr. K. Gopal Choudary
Ms. Swapna Seshadri in Appeal No. 173
of 2011

Counsel for the Respondent(s): Mr. A. Subba Rao
Mr. K.V. Mohan and
Mr. K.V. Balakrishna for APERC

RP No. 4 OF 2013
IN
APPEAL No.166 of 2011

Biomass Energy Developers Association & Ors. Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant(s): Mr. K. Gopal Choudary

**Counsel for the Respondent(s): Mr. A. Subba Rao
Mr. K.V. Mohan and
Mr. K.V. Balakrishna for APERC**

**RP No. 5 OF 2013
&
IA-115 OF 2013 IN
Appeal No.168 of 2011**

M/s South Indian Sugar Mills Association & Ors. Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors. Respondent(s)**

**Counsel for the Appellant(s): Mr. Challa Gunaranjan
Mr. Mullapudi Rambabu**

**Counsel for the Respondent(s): Mr. A. Subba Rao
Mr. K.V. Mohan and
Mr. K.V. Balakrishna for APERC**

ORDER

Mr. A. Suba Rao, the learned counsel for the Respondent has raised preliminary objection with regard to maintainability of the review. We have heard the learned counsel on this issue.

However, we feel that this issue will be decided later. We have directed Mr. Gopal Choudary to argue on merits of the grounds of Review. Accordingly, he has argued Review Petition for some time.

He is directed to file written notes on each of the issues raised in the review after serving copy on the other side. Similarly, the other parties also may file their written notes.

Post the matter for further hearing on **15.4.2013 & 17.4.2013.** Written notes by both the parties shall be filed on or before 15.4.2013 after exchanging the same with the other parties.

Mr. Suba Rao, the learned counsel for the Respondent, takes notice in IA No. 115 of 2013 filed by one of the Review Petitioner.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ak/vt